[Shri Bhupesh Gupta] remacy or the sovereignty of Parliament is encroached upon by other authorities. The Government is sitting here. The Leader of the House is sitting here. Other Members are here. I am making a constructive suggestion. I kubw the constraints and restraints of the situation. But, Sir, you should not be by passed in such maters. I would ask Mr. Om Mehta and others who are here that there should be consultation amongst all of us. Some people may have extreme ideas. But there are Others who would like to work out solutions to the problems and not leave everything to the Censor.

MR. CHAIRMAN: I will look into the Order.

SHRI N. G. GORAY; On the Order Paper, it is written "Not for publication". What is your reaction, Sir?

DR. K. MATHEW KURIAN: It is a breach of privilege of this House.

MR. CHAIRMAN: I have said that I will look into it.

SHRI BHUPESH GUPTA; I am glad that the Question Hour is there. Other things are also there. You should look up the proceedings. You are not expected to remember everything, nor are we expected to remember everything. All that we are saying is that this matter should be decided by you. I am not asking for a decision at once. I am leaving it in your hands. You should decide in consultation with the Government and others.

MR. CHAIRMAN: Next item. Mr. Dhillon.

## THE MOTOR VEHICLES (AMEND-**MENT) BILL, 1976**

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G.S. DHIL-

LON): Sir, after my own introduction in this House, I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act,

The question was put and the motion was adopted.

DR. G. S. DHILLON: Sir, I introduce the Bill

## STATEMENT REGARDING INDIAN RAILWAYS (AMENDMENT ORDINANCE, 1975

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Indian Railways (Amendment) Ordinance, 1975.

## THE INDIAN RAILWAYS (AMEND-MENT) BILL, 1976

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): Sir. I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

The question was put and the motion was adopted.

SHRI KAMLAPATI TRIPATHI: Sir, I introduce the Bill.

## REFERENCE TO BONUP ORDINANCE

MR. CHAIRMAN: Statement regarding Ordinance—Shri K. V. Raghu-natha Reddy.

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Sir. It is a good thing, and let him make a statement. But surprisingly enough, in this List of Business, there is no